

Principal District Court,  
Visakhapatnam.dt: 1-7-2020

**C I R C U L A R**

**Sub:-** Alarming rise in COVID -19 cases – Functioning of subordinate courts and Tribunals under the control of Hon'ble High Court from 02-07-2020 to 13-07-2020 – Revised instructions for Judicial and administrative work – Reg.

**Ref:-** Hon'ble High Court's Notification in ROC No.192/SO/2020 dt. 1-7-2020 with Dist.Court's endorsement in Dis.No.2121 dt. 1-7-2020.

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The Honourable High Court in the reference cited above issued certain revised instructions regarding Judicial and administrative functioning of subordinate courts and Tribunals working under the control of the Hon'ble High Court of A.P. w.e.f. 02-07-2020 which shall remain in force upto 13-07-2020, and the same has been communicated all the courts in the unit.

As per the instructions at Sl.No.8, the required staff members for the purpose of attending extremely urgent work shall be posted on turn duty by the respective Presiding Officers which shall be informed to the District Court. All the Presiding Officers are hereby instructed to post duties turn wise to the staff members of their respective courts to attend the extremely urgent work, and submit the said turn wise list of the staff members to the District court Visakhapatnam. The remaining staff members are deemed to be on duty and work from home and shall be available as and when required and keep their phone in Switch on mode and attend the work as directed by the Presiding Officer concerned.

The Presiding Officers and Staff shall follow all the remaining instructions in the above circular scrupulously without fail.



PRL.DISTRICT JUDGE  
VISAKHAPATNAM.

To

All the Judicial Officers in the District.

Dis.No.2423 dt. 1-7-2020